

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

MISCELLANEOUS APPLICATION NO.170/00114/2018

IN

CONTEMPT PETITION NO.170/00059/2016

IN

ORIGINAL APPLICATION NO.93/2014

DATED THIS THE 05<sup>TH</sup> DAY OF JUNE, 2018

**HON'BLE DR.K.B.SURESH, MEMBER (J)**

**HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)**

1. Indian Railway Pharmacists Association  
Represented by Sri P.K. Rajeev,  
Aged 51 years,  
S/o Vasu P.K, Working as Pharmacist,  
At Railway Hospital – Mysore,  
Residing at No. 529, Chamundeshwari Railway Layout,  
KRS Road, Metagalli Post, Mysore – 570 016.

2. Goverrdhan Y,  
S/o N.Y. Swamy,  
Aged about 47 years,  
Working as Pharmacist,  
At SWR Hospital, Yadavgiri, Mysore – 20.  
Resident of No. 111/B, Vontikoppal Railway Colony,

KRS Road, Mysore – 570 020

...Applicants

(By Advocate Shri V.V. Balan)

Vs.

1. The Union of India,  
Ministry of Railways, Rep by its General Manager,  
South Western Railway, Hubli – 580 020.

2. The Director General Railway Health Services,  
Ministry of Railways, Railway Board, Rail Bhavan,  
New Delhi – 110 001.

3. The Secretary (Administration),  
Ministry of Railways, Railway Board, Rail Bhavan,  
New Delhi – 110 001.

4. The Joint Secretary (Administration)  
Ministry of Finance, Department of Expenditure,  
New Delhi – 110 001.

5. The Joint Secretary (Administration),  
Department of Personnel and Training,  
North Block, New Delhi – 110 001.

...Respondents

(By Shri. N. Amaresh, Senior Panel Counsel)

### O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J))

The MA will not lie under law as individual benefits has been sought by the concerned persons because the situation of each individual vis-a-vis can be ascertained and asserted only by him. The general order issued in favour of an association will not therefore satisfy the requirements of jurisdiction.

2. The MA for restoration of CP is dismissed. No order as to costs.

(PRASANNA KUMAR PRADHAN)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

/ksk/

**Annexures referred to by the applicants in MA No. 170/00114/2018**

Annexure MA1 Copy of the order in CP No. 59/2016 dated 23.01.2018

Annexure MA2 Copy of the judgment of the Hon'ble High Court of Delhi in Writ Petition No. 9357/2016 dated 20.12.2017

Annexure MA3 Copy of the policies of Government, court orders of various courts and Hon'ble Apex Court

Annexure MA4 Copy of office order No. MED/02/2018 dated 19.01.2018

Annexure MA5 Copy of Hon'ble Supreme Court order in Civil Appeal No. 919 of 2002

Annexure MA6 Copy of order issued by Directorate General of Health Services, CGHS dated 19.07.2010

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